

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 188/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003.

Date of hearing : 24.11.2009

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Narayanpur Power Company Pvt. Ltd., Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Gulbarga Electricity Supply Company Ltd., Gulbarga
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri Nitin Mishra, Advocate, Petitioner
Miss Swapna Seshadri, Advocate, KPTCL

This application has been made *inter alia* alleging denial of open access in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Heard learned counsel for the applicant. Learned counsel for the KPTCL sought two weeks time to file its reply. Request was allowed. Accordingly, respondents may file their reply by 11.12.2009 with an advance copy to the petitioner. The petitioner may file its rejoinder, if any latest by 18.12.2009.

3. The petition shall be re-notified on 22.12.2009.

sd/-
(T.Rout)
Joint Chief (Law)